

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, यह काम तो गृह मंत्रालय का नहीं है, उनका काम नो पकड़ना था सो उन्होंने लोगों को पकड़ लिया। यह काम तो स्वास्थ्य मंत्रालय का है।

अध्यक्ष महोदय : आप बैठ जाइये।

13.16 hrs.

DIRECT TAXES (AMENDMENT)  
BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move:

"That the debate on the motion 'that the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 and to provide, for certain related matters, be taken into consideration' which was adjourned on the 14th November, 1973, be resumed now."

MR. SPEAKER: The question is:

"That the debate on the motion 'that the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 and to provide for certain related matters, be taken into consideration' which was adjourned on the 14th November, 1973, be resumed now."

*The motion was adopted.*

MR. SPEAKER: We will resume this discussion after lunch.

13.16 hrs.

STATEMENT RE. DEATH OF A  
HARYANA HARIJAN SATYAGRAHI  
IN ALIGARH JAIL

श्री छटल बिहारी बाजपेयी (गवालियर) : अध्यक्ष महोदय, एक मिनट का आप मौका दें। उस दिन जब हरियाणा के हरि-

जनों का मामला उठा था अलीगढ़ की जेल में एक सत्याग्रही की मृत्यु के बारे में तो गृह मंत्री को आपने कहा था कि वह वक्तव्य देंगे। लेकिन अभी तक इस बारे में कुछ नहीं हुआ। आपके डाइरेक्शन का क्या हुआ ?

अध्यक्ष महोदय : मैं इन्क्वायरी करूंगा।

This concerns three States—Haryana, Delhi and U.P.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Today there was a calling attention in the Rajya Sabha on this. I am ready with my statement.

श्री नरेन्द्र कुमार सल्वे : (बेतूल)  
अध्यक्ष महोदय, एक दिक्कत मुन लीजियेगा। परिवार के लोग आ कर रहते हैं, मेरी श्रीमती ने कह दिया कि अगर घंटे भर में पानी नहीं आया तो वापस चली जाऊंगी। बड़ी मुश्किल से तो आ कर रहती है।

अध्यक्ष महोदय : वापस कहाँ जायेंगे यह तो बताइये ?

श्री नरेन्द्र कुमार सल्वे : नागपुर वापस चली जायेंगी ?

SHRI F. H. MOHSIN: Sir, according to information received from the Government of Uttar Pradesh, a harijan satyagrahi of Haryana, Shri Jeeu, aged about 86 years, son of Fakhira, resident of village Ridhan, P. S. Khar-khoda, district Sonapat, Haryana, who had been convicted by a Delhi Magistrate under section 188 IPC, was transferred to District Jail, Aligarh on 3/4th November, 1973. At the time of admission, he was found to be a patient of chronic bronchitis and asthma and of feeble health. No injuries on his person were, however, found by the jail authorities. On complaint of aggravation of cough trouble

on November 7, the Jail AMO, who examined him, suspected that it was a case of T.B. and started necessary treatment. On further aggravation of cough trouble on November 9 the Jail AMO had him admitted in the jail hospital and arranged for necessary treatment. As, however, his condition deteriorated, he was admitted to the Sadar hospital. He died there at 9.40 A.M. on November 10. According to the post-mortem report, the death was due to cardio-respiratory failure. Intimation about his death was sent telegraphically to his family address and also through the District Magistrate and District Superintendent of Police, Sonapat. As no member of his family claimed the body till 6 P.M. on November 11, the dead body was cremated by the jail authorities.

13.22 hrs.

*The Lok Sabha adjourned for Lunch till Fifteen minutes past Fourteen of the Clock*

*The Lok Sabha re-assembled after Lunch at nineteen minutes past Fourteen of the Clock*

[MR. DEPUTY-SPEAKER *in the Chair*]

SHRI SOMNATH CHATTERJEE (Burdwan): Sir, I gave a notice under Rule 377....

MR. DEPUTY-SPEAKER: Not now.

SHRI SOMNATH CHATTERJEE: In the morning, because the Speaker took up some other matters, I could not do it. I will take only a minute.

I want to draw the attention of the House to a news item that has appeared in the press in Calcutta, that in the Cossipore godown of the F.C.I., 800,000 Kgs. of sugar have been completely soiled; the bags have been torn and the sugar is being completely wasted. The value of sugar is Rs. 6½ lakhs. The pulses worth Rs. 1½ lakhs

have become unfit for human consumption in that godown. Rice and wheat which are there are becoming unfit for human consumption. That has come out in the newspapers. When there is an acute shortage of foodgrains and other essential commodities in the country, this is a matter in which the Government should immediately look into, see what is the real position and make a statement thereon.

14.20 hrs.

DIRECT TAXES (AMENDMENT)  
 BILL—Contd.

MR. DEPUTY-SPEAKER: We now resume discussion on the Direct Taxes (Amendment) Bill. On the last occasion the Minister had replied to the debate on the First Reading and he had indicated at that time that he would be willing to refer the Bill to the Select Committee. In pursuance of that, I have received notice of an amendment from the Government that this may be referred to the Select Committee. Mr. Sezhiyan, have you anything to say?

SHRI SEZHIYAN (Kumbakonam): I am glad that the Minister has accepted my suggestion and also the suggestion made by all the members of the House irrespective of the party they belong to. Therefore, I am not going to press my motion. But I want to put it on record that, at least in future, Government should come forward *suo motu* to refer all important Bills to Select Committee. Whenever a Bill goes to Select Committee, it receives better attention, good suggestions and helpful amendments from the members in the deliberations of the Select Committee. As for the present, I beg leave of the House to withdraw the motion moved by me.

Amendment No. 12 was, by leave of the House, withdrawn.